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# Kerala General Sales Tax (Amendment) Act, 1980 19 of 1980

#### **CONTENTS**

- 1. Short Title And Commencement
- 2. Amendment Of Section 2
- 3. Amendment Of Section 5
- 4. Amendment Of Section 5A
- 5. Amendment Of Section 7
- 6. Amendment Of Section 10
- 7. Amendment Of Section 13
- 8. Amendment Of Section 14
- 9. Amendment Of Section 17
- 10. Amendment Of Section 18
- 11. Amendment Of Section 3
- 12. Amendment Of Section 34
- 13. Amendment Of Section 45A
- 14. Substitution Of New Section For Section 46A
- 15. Substitution Of New Schedule For First Schedule

## Kerala General Sales Tax (Amendment) Act, 1980

## 19 of 1980

An Act further to amend the Kerala General Sales Tax Act, 1963. WHEREAS it is expedient further to amend the Kerala General Sales Tax Act, 1963, for the purposes hereinafter appearing; BE it enacted in the Thirty-first Year of the Republic of India as follows:-

## 1. Short Title And Commencement :-

- (1) This Act may be called the Kerala General Sales Tax (Amendment) Act, 1980.
- (2) Clause (a) of section 3 and sections 4, 5, 7, 9, 10 and 12 shall be deemed to have come into force on the 1st day of April, 1980 and the remaining provisions of his Act shall come into force at once.

## 2. Amendment Of Section 2 :-

In section 2 of the Kerala General Sales Tax Act, 1963 (15 of 1963)

(hereinafter referred to as the principal Act), in clause (vii), the words "of a business nature" shall be omitted.

## 3. Amendment Of Section 5 :-

In section 5 of the principal Act,

- (a) in sub-section (1), for the words "twenty-five thousand rupees", the words "thirty-five thousand rupees" shall be substituted;
- (b) in sub-section (3), after the proviso, the following proviso shall be inserted, namely:

"Provided further that the goods sold are capable of being used as component part of any of the goods mentioned in the First Schedule.".

## 4. Amendment Of Section 5A:-

In section 5A of the principal Act,

- (a) in sub-section (2), for the words "twenty-five thousand rupees", the words "thirty-five thousand rupees" shall be substituted;
- (b) in sub-section (3), for the words "twenty-five thousand rupees" and "thirty thousand rupees", the words "thirty-five thousand rupees" and "forty thousand rupees" shall respectively be substituted.

## 5. Amendment Of Section 7:-

In section 7 of the principal Act, in sub section (1), for the words "twenty-five thousand rupees" and "thirty thousand rupees", the words "thirty-five thousand rupees" and "forty thousand rupees" shall respectively be substituted.

## 6. Amendment Of Section 10:-

In section 10 of the principal Act, in sub-section (1), after the words "make an exemption or reduction in rate,", the words "either prospectively or retrospectively," shall be inserted.

## 7. Amendment Of Section 13:-

In section 13 of the principal Act, in sub-section (1), for the words "twenty-five thousand rupees", the words "thirty-five thousand rupees" shall be substituted.

## 8. Amendment Of Section 14:-

In section 14 of the principal Act, for sub section (2), the following sub-section shall be substituted, namely:

- "(2) If the prescribed authority after making such enquiries as it may consider necessary is satisfied
- (a) that the application is in order;
- (b) that the particulars furnished therein are correct; and
- (c) that the security, if any, required to be furnished under sub section (2A) has been furnished, it shall register the applicant and issue to him a certificate in the prescribed form.".

## 9. Amendment Of Section 17:-

In section 17 of the principal Act,

- (a) in subsection (4),
- (i) for the word, brackets and figure "subsection (3)", the words, brackets, figures and letter "subsections (3) and (4A)" shall be substituted;
- (ii) in the second proviso, after the words "penalty has been imposed", the words and figures "or from whom a sum of money has been accepted under section 47" shall be inserted;
- (b) after sub-section(4), the following subsection shall be inserted namely:
- "(4A) Notwithstanding anything to the contrary contained in subsection (3), in the case of a co-operative society registered or deemed to be registered under the Kerala Co-operative Societies Act, 1969 (21 of 1969), the assessing authority shall make the final assessment for the year 1980-81 and for every subsequent year on the basis of the return furnished by that society, if such return is duly supported by the audit report of such society issued by the Registrar of Co-operative Societies:

Provided that the provisions of this subsection shall not apply if the audit report of the co-operative society issued by the Registrar of Co-operative Societies is not furnished within a period of three years from the expiry of the year to which it relates:

Provided further that the provisions of this subsection shall not apply in the case of a co-operative society which has been punished or on which a penalty has been imposed or from which a sum of money has been accepted under section 47 for evasion of tax for the year for which the return has been furnished;";

(c) in subsection (9), after the brackets and figure "(4)," the brackets, figure and letter "(4A)," shall be inserted.

## 10. Amendment Of Section 18:-

In section 18 of the principal Act,

(a) to subsection (1A), the following provisos shall be added namely:

"Provided that in the case of a co-operative society registered or deemed to be registered under the Kerala Co-operative Societies Act, 1969 (21 of 1969), the assessing authority shall determine the amount of tax payable in respect of the year 1980-81 and each subsequent year on the basis of the return and the latest audit report of the society issued by the Registrar of Co-operative Societies and furnished by such society:

Provided further that the provisions of the foregoing proviso shall not apply in the case of a co-operative society which has been punished or on which a penalty has been imposed or from which a sum of money has been accepted under section 47 for evasion of tax for the year for which the return has been furnished.";

- (b) after subsection (2), the following subsection shall be inserted, namely:
- "(2A) Notwithstanding anything to the contrary contained in subsection (2), the assessing authority shall accept the return submitted by any dealer whose total turnover as assessed under subsection (2) according to the latest completed assessment does not exceed one lakh rupees and determine the amount of tax payable by the dealer on the basis of such return:

Provided that the provisions of this subsection shall not apply if the tax due as specified in the return is less than the tax assessed according to the latest completed assessment by more than

- (a) twenty-five per cent, if the tax so assessed is not more than two hundred rupees;
- (b) twenty per cent, if the tax so assessed is more than two hundred rupees, but less than five hundred rupees;
- (c) ten per cent, if the tax so assessed is not less than five hundred rupees:

Provided further that the provisions of this subsection shall not apply in the case of a dealer who has been punished or on whom a penalty has been imposed or from whom a sum of money has been accepted under section 47 for evasion of tax for the year for which the return has been submitted.".

## 11. Amendment Of Section 3:-

In section 23 of the principal Act, after subsection (3), the following

subsections shall be inserted, namely:

- "(4) Where, as a result of any order in appeal or revision or any rectification under section 43, any dealer or other person is not liable to pay the tax assessed or any other amount, the levy of penal interest for the non-payment of such tax or other amount shall be cancelled and if any amount of such penal interest has been collected, it shall be refunded to the dealer or other person, as the case may be.
- (5) Where, as a result of any order in appeal or revision or any rectification under section 43, any tax assessed or any other amount due from any dealer or other person has been reduced, the penal interest levied for the nonpayment of such tax or other amount shall be proportionately reduced and if any amount of penal interest in excess of such reduced penal interest has been collected, such excess shall be refunded

to the dealer or other person, as the case may be.

(6) The provisions of subsections (4) and (5) shall, so far as may be, apply, in respect of penal interest levied for the non-payment of tax provisionally assessed which has been reduced in part or in full as a result of final assessment."

## 12. Amendment Of Section 34:-

In subsection (1) of section 34 of the principal Act, for the words, brackets and figures "subsection (3) of section 17", in both the places where they occur, the words, brackets, figures and letter "subsection (3) or subsection (4A) of section 17" shall be substituted.

## 13. Amendment Of Section 45A:-

I n subsection (1) of section 45A of the principal Act, the Explanation shall be numbered as Explanation I and after that Explanation, the following Explanation shall be inserted, namely: "Explanation II.For the purposes of this subsection, the expression "assessing authority" includes any officer not below the rank of Sales Tax Officer specified by the Government in this behalf by notification in the Gazette."

## 14. Substitution Of New Section For Section 46A:-

For section 46A of the principal Act, the following section shall be substituted, namely:

"46A. Penalty for illegal collection of tax.-

(1) If any person collects any sum by way of tax or purporting to be by way of tax in contravention of subsection (2) or subsection (3) of section 22, he shall be liable to pay penalty not exceeding five thousand rupees and any sum collected by the person by way of tax or purporting to be by way of tax in contravention of subsection (2) or subsection (3) of section 22 shall be liable to be forfeited to the Government by an order issued by the assessing authority after giving such person an opportunity to show cause why such penalty or forfeiture shall not be ordered:

Provided that no penalty or forfeiture shall be ordered under this subsection if the assessing authority is satisfied that the sum so collected has been returned to the person from whom it was collected.

- (2) Where any sum is forfeited to the Government under subsection (1), any person from whom the amount was collected in contravention of the provisions of subsection (2) or subsection (3) of section 22 may apply to the assessing authority for reimbursement of such sum and the amount shall be reimbursed to such person in the prescribed manner.
- (3) No prosecution for an offence under this Act shall be instituted in respect of the same facts on which a penalty has been imposed or forfeiture has been ordered under this section.".

## 15. Substitution Of New Schedule For First Schedule :-

For the First Schedule to the principal Act, the following Schedule shall be substituted, namely:

## "THE FIRST SCHEDULE

[Goods in respect of which single point tax is leviable under subsection (1) or subsection (2) of section 5]

SI. No.	Description of goods	Point of levy	Rate of rax
-1	-2	-3	-4
	Meat and meat preparations		
1	Meat kept in cold storage, chilled or frozen and dried or smoked	At the point of first sale in the State by a dealer who is liable to tax under section 5.	6

2	Meat and preparations of meat and	do	10
Dairy products	meat offals sold in air-tight containers		
3	Milk products, including milk powder, baby food, ghee, cheese and butterAt the point of first sale in the State by a dealer who is liable to tax under section 5	10	
	Fish and fish preparations		
4	(i) Prawns, crustaceans, molluscs, frogs and frog legs, not falling under item (ii) below	At the point of last purchase in the State by a dealer who is liable to tax under section 5	5
	(ii) Prawns, crustaceans, molluscs, frogs and frog legs, canned or otherwise processed.	do	5
5	Fish and fish preparations, sold in airtight containers	At the point of first sale in the State by a dealer who is liable to tax under section 5.	10
6	Foods, including preparations of birds, eggs, animal blood, prawns, crustanceans and molluscs, sold in air-tight containers Cereals and cereal preparations	do	10
7	Rice products and wheat products	do	4
	ExplanationRice products means parched, puffed or beaten rice and wheat products means maida, atta, suji, rava, resultant atta and bran		
8	Biscuits sold under brand names (Patented)	do	10
9	Biscuits not specified in item 8 and bakery products excluding bread	do	5
10	Pulses other than those coming under declared goods	do	4
	getables 11 Cashewnut with shell At the ate by a dealer who is liable to tax under	•	urch
		At the point of first sale in	

12	Cashew kernel	the State by a dealer who is liable to tax under section 5.	5
13	Coconuts (other than those coming under declared goods)	At the point of last purchase in the State by a dealer who is liable to tax under section 5.	5
14	Tamarind	At the point of first sale in the State by a dealer who is liable to tax under section 5.	6
15	Fruits, vegetables, roots, tubers, cereals, flour and starch preserved or prepared and sold in air-tight containers	do	10
16	Tapioca	At the point of last purchase in the State by a dealer who is liable to tax under section 5:	2
Provided that	a dealer shall not be liable to pay tax un	der this Act in	n respect

Provided that a dealer shall not be liable to pay tax under this Act in respect of tapioca, if his turnover of the purchase of tapioca within the State is less than thirty-five thousand rupees and such tapioca is sold for domestic consumption and for use as food materials:

Provided further that an authorised retail distributor appointed under the Kerala Rationing Order, 1966, shall not liable to pay tax under this Act in respect of tapioca sold to ration card holders, whatever be his turnover.

17	Sugarcane	At the point of last purchase in the state by a dealer who is liable to	5
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		tax under			
		section 5.			
18	Chicory	At the point of first sale in the State by a dealer who is liable to tax under section 5.	6		
	Sugar preparations				
19	Jaggery other than palmgur	At the point of first sale in the State by a dealer who is liable to tax under section 5.	8		
20	Confectionery, including toffees and chocolates	do	10		
Coffee, tea, spices and manufacturers thereof					
21	Coffee, that is to say, any one the forms of coffee such as coffee beans, coffee seeds (raw or roasted), coffee powder, but not including coffee drink.	At the point of first sale in the State by a dealer who is liable to tax under section 5	6		
22	Green tea leaves and manufactured tea	do	5		
the tax, if a	ExplanationWhere a tax has been levied in respect of manufactured tea, the tax, if any, levied and collected in respect of green tea leaves from which such manufactured tea is produced shall be refunded				
23	(i) Garbled pepper	At the point of last purchase in the State by a dealer who is liable to tax under section 5.	6		
	(ii) Ungarbled pepper				

24	Cardamom	At the point of first sale in the State by a dealer who is liable to tax under section 5.	5
25	Green and dried ginger	At the point of last purchase in the State by a dealer who is liable to tax under section 5.	4
26	Turmeric	At the point of first sale in the State by a dealer who is liable to tax under section 5	6
27	Spices (including chillies and corriander seed) falling under any other items in this Schedule	At the point of first sale in the state by a dealer who is liable to tax under section 5	8
28	Kacholam	At the point of last purchase in the State by a dealer who is liable to tax under Section 5	6
	Feeding stuff for animals		
29	Coconut oil cake	At the point of first sale in the State by a dealer who is	5

		liable to tax under section 5	
30	Cattle feed (including gingili oil cake and groundnut oil cake and rice bran) and poultry feeds	do	5
31	Neem cake	do	5
	Beverages		
32	Ice	do	5
33	Non-alcoholic drinks, squashes, sauces and beverages, bottled or canned and sold under brand name.	do	10
Evalanation	Dowdors and Tablets used for proparation	one of non al	cobolic

Explanation.-Powders and Tablets used for preparations of non-alcoholic drinks shall, whether or not they are bottled or canned, be liable to tax under this item or item 34.

34	Aerated waters, non-alcoholic drinks and squashes, sauces and beverages, bottled or canned, not falling under item 33.	At the point of first sale in the State by a dealer who is liable to tax under section 5.	5
35	Foreign liquor	do	50
36	Liquor other than foreign liquor, arrack and toddy	do	40

Explanation (1)-Liquor means and includes toddy, wine, brandy, champagne, sherry, rum, gin, whisky, beer, cider, cocoa-brandy, arrack, and all other distilled or spirituous or fermented beverages brought into or produced or manufactured in the State.

Explanation (2).-Foreign liquor means any liquor manufactured in any country other than India and brought to India.

37	Vinegar	do	8
	Rubber		
38	Rubber excluding synthetic rubber	At the point of last purchase in the State by a dealer who is liable to tax under section 5.	5
39	Rubber products other than those specifically mentioned in this Schedule	At the point of first sale in the State by a dealer who is	10

		liable to tax under section 5.	
40	Synthetic rubber and its products and mixture of rubber and synthetic rubber and its products	At the point of first sale in the State by a dealer who is liable to tax under section 5	12
	Textile fibres		
41	Sewing thread, twisted yarn and such other yarn or thread, not coming under declared goods and not mentioned elsewhere in this Schedule	do	3
42	Artificial silk yarn and staple fibre yarn	do	2
43	Synthetic polyster fibre	do	2
44	Aloe yarn and its products	At the point of last purchase in the State by a dealer who is liable to tax under section 5.	2
	Iron and steel articles not falling under any other items in the Schedule		
45	Iron and steel articles, not mentioned elsewhere in this Schedule or the Second Schedule	At the point of first sale in the State by a dealer who is liable to tax under section 5.	6
46	G.I. Pipes and Cast Iron Pipes	do	4
Crude animal and vegetable materials not falling under any other items in this Schedule			
47	Arecanut	At the point of last purchase in the State by a dealer who is liable to	6

		tax under section 5.	
48	Nuxvomica	At the point of last purchase in the State by a dealer who is liable to tax under section 5	6
49	Beedi leaves	At the point of first sale in the State by a dealer who is liable to tax under section 5.	5
	Petroleum and Petroleum products		
50	Motor spirit other than petrol and aviation gasoline	At the point of sale in the State by any oil company liable to tax under section 5, except where the sale is by any oil company to another oil company	20
51	Petrol other than Naphtha	do	15
52	Aviation gasoline	do	12
53	Aviation turbine fuel	do	8
54	Naphta	do	5
55	Kerosene	do	4
56	Furnace oil	do	5

Explanation.-For the purposes of SI. Nos.50 to 56 above, oil company means Cochin Refineries Ltd., Indian Oil Corporation Ltd., Bharat Petroleum Corporation Ltd., Caltex Oil Refining (India) Ltd., Hindustan Petroleum Corporation Ltd., Indo-Burmah Petroleum Company Ltd., and includes such other Company as the Government may from time to time, by notification in the Gazette, specify in this behalf.

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		At the		
		point of		

57	Lubricating oil, greases, break fluid, transformer oil and other quenching oils	first sale in the State by a dealer who is liable to tax under section 5	7
	Gas, natural and manufactured		
58	Liquified petroleum gas	At the point of first sale in the State by a dealer who is liable to tax under section 5.	15
59	Industrial gas such as oxygen, acetylene, netrogen and carbondioxide	do	7
	Fixed vegetable oil and fats		
60	Coconut oil	do	5
61	All edible oils including refined or hydrogenated oil and margarene, except coconut oil	do	8
	Chemical elements and compounds		
62	Menthol	do	8
63	Glycerene	do	6
64	Camphor	do	6
65	All acids	do	6
66	Titanium dioxide	do	10
67	Caustic soda and caustic potash	do	8
68	Soda ash	do	8
69	Sodium sulphate	do	8
70	Sodium silicate	do	8
71	Chemicals not elsewhere specified in this Schedule	At the point of first sale in the State by a dealer who is liable to tax under section 5	8
	Dyeing, tanning and colouring materials		
72	Paints, colours, lacquers, varnishes, pigments, polishes indigo, enamel, putty, bale oil, white oil, turpentine oil thinners, emers and paint brushes	do	7

73	Dye stuff Medicinal and Pharmaceutical	do	7
74	products  Allonathic modicines	40	6
74	Allopathic medicines  Other medicines and drugs including Ayurvedic, Homeopathic, Sidha and Unani preparations.	do	6
76	Surgical cotton, absorbant cotton and wool I.P. bandage	do	6
	Essential oils and perfume materials		
77	Lemongrass oil	At the point of last purchase in the State by a dealer who is liable to tax under section 5.	6
78	Laurel oil	do	5
79	Tooth powder and tooth paste	At the point of first sale in the State by a dealer who is liable to tax under section 5.	8
80	Talcum powder, other perfumeries and cosmetics, not falling under any other item in this Schedule	At the point of first sale in the State by a dealer who is liable to tax under section 5	10
81	Soap	do	5
82	Detergent powders, flakes and liquid and laundry brightness	do	8
83	Denatured spirit	do	8
84	Fertilisers-manufactured  (i) Ammonium Sulphate	At the point of fist sale in the State by a dealer who is liable to tax under section 5	2
		300010113	

(iii) Urea		
(iv) Ammonium Chloride		
(v) Sodium Nitrate		
(vi) Calcium Ammonium Nitrate		
(vii) Super Phosphate Single		
(viii) Super Phosphate Tripple		
(ix) Kotka Phosphate		
(x) Diceleium Phosphate		
(xi) Potassium Chloride (Muriate of Potash)		
(xii) Sulphate of Potash		
(xiii) Mono Ammonium Phosphate		
(xiv) Di Ammonium Phosphate		
(xv)Ammonium Phosphate Sulphate of any description		
(xvi) Nitro Phosphate of any description	At the point of first sale in the State by a dealer who is liable to tax under section 5	2
(xvii) N.P.K. Complex of various grades		
(xviii) Bone meal		
(xix) Urea Ammonium Phosphate		
(xx) Fused Calcium Megnesium Phosphate		
(xxi) Rock Phosphate		
(xxii) Chillion Nitrate		
(xxiii) Dolomite		
(xxiv) Ultraphos		
(xxv) Mazoon Phosphate		
(xxvi) Calcium Carbonate		
(xxvii) Any mixture of one or		
more of the articles		
mentioned in items (i) to		
xxvi) above, with or without the addition of		
other articles (on the		
turnover relating to		
components thereof,		
which have not already		

	suffered tax).		
	Explosives and pyrotechnic products		
85	Fireworks including coloured matches	At the point of first sale in the State by a dealer who is liable to tax under section 5.	12
	Plastic materials, etc.		
86	Cellophane	do	6
	Chemical materials and products not falling under any other item in the Schedule		
87	Pesticides and plant protection chemicals	At the point of first sale in the State by a dealer who is liable to tax under section 5	4
	Leather, leather manufacture		
88	All kinds of suit cases, brief cases and vanity bags when sold at a price of Rs.50 and above	do	10
89	Leather goods of all kinds, not specified in item No.88 above (other than hand-made foot-ware when sold at a price not exceeding Rs.5)	do	7
	Rubber manufacture not falling under any other item in this Schedule		
90	Tyres and tubes for motor vehicles, including trucks and buses	do	15
91	Tyres and tubes for motor cycles, motor-scooters, mopeds and motoretters	do	15
92	Tyres and tubes for cycles and tandom cycles	do	6
93	Foamed rubber sheets, cushions, pillows and other articles of foamed rubber	do	15
	Wood and cork manufactures		
94	Splints and veneers	At the point of first sale in the State by a dealer who is	4

		liable to tax under section 5	
95	Plywood, veneer plywood and hard boards	do	7
96	Tea chests	do	6
	ExplanationsThe planks and panels, which form the chest when assembled; will come under tea chest for the purpose of this entry		
	Paper, paper board and manufacture thereof		
97	Paper (other than newsprint), card boards and their products	do	8
	Textile yarn, Fabrics and related articles		
98	Coconut fibre, coir yarn, coir products and bonded fibre fabrics of coir	At the point of last purchase in the State by a dealer who is liable to tax under section 5	2
99	Rubberised coir products	At the point of first sale in the State by a dealer who is liable to tax under section 5	6
100	Bonded fibre fabrics other than those made of coir	do	10
101	Silk fabrics, that is to say, all varieties of fabrics manufactured either wholly or partly from silk including embroidery in piece, in strips or in motifs, but not including such fabrics on which duty of excise is leviable under sub-section (i) of section 3 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957 (Central Act 58 of 1957)	At the point of first sale in the State by a dealer who is liable to tax under section 5.	7
	Non-metalic mineral manufactures not falling under any other item in this Schedule		
102	Cement	do	8
103	Asbestos sheets and products	do	10

104	Bricks and tiles (kilin burnt)	do	5
105	Glazed tiles, mosaic tiles, marble tiles, marble slabs and chips	do	15
106	Spectacles, glasses, goggles, rough blanks, lenses, framed attachment parts and accessories thereof	do	7
107	Mirrors	do	10
108	Chinaware and porcelain ware	do	10
109	Clay products	do	4
110	Bangles, excluding those made of gold, silver and other metals	do	5
111	Glassware	do	10
112	Precious stones, namely, diamonds, emeralds, rubies, real pearls and saphires, synthetic or artificial precious stones/pearls, artificial or cultured	At the point of first sale in the State by a dealer who is liable to tax under section 5.	5
113	Water supply and sanitary equipments and fittings	do	8
114	Water meters and parts and accessories thereof.	do	8
	Non-ferous metals		
115	Aluminium, aluminium alloys and all articles made of aluminium or/and aluminium alloys	do	8
116	Tin including tin sheets and tin plates	do	8
	Manufacture of metals not falling under any other item in this Schedule		
117	Stainless steel products	do	7
118	Pressure cooker	do	9
119	Welding rods and arc carbon	do	9
120	Trunks, iron or steel	do	8
121	All metallic products other than those specified elsewhere in this Schedule or the Second Schedule.	do	8
	Machinery other than electric		
122	Internal combustion engine	do	8
123	Rolling bearing, that is to say, ball or roller bearing (all kinds)	do	8
124	Agricultural machinery and implements, not falling under any other item in this Schedule, other	At the point of first sale in the State by a dealer who is	8

	than hand made	liable to tax under section 5.	
125	All varieties for tractors power tillers and bull dozers and spare parts, component parts and tyres and tubes thereof	do	10
126	Typewriters, tabulating machines, calculating machines and duplicating machines and parts and accessories thereof	do	15
127	Sewing machine and spare parts and accessories thereof	do	6
128	Refrigerators, water coolers and air conditioning plants and machines and component parts thereof	do	15
129	Centrifugal pumps electrically operated or engine operated	do	9
	Electrical machinery apparatus and appliances		
130	All electrical goods (other than those specifically mentioned in this Schedule) instruments, apparatus, appliances and all such articles, the use of which cannot be had except with the application of electrical energy, including fan and lighting bulbs, electrical earthernwares and porcelain and all other accessories and component parts, either sold as a whole or in parts	do	10
131	Television sets and parts and accessories thereof	At the point of first sale in the State by a dealer who is liable to tax under section 5.	15
132	Telecommunication apparatus, not falling under any other item in this Schedule	do	15
133	Wireless reception instruments and apparatus, radio and transistors, not falling under item 134, radio gramaphones, electrical valves, accumulators, amplifiers and loud speakers and spare parts and accessories thereof	do	15
134	Radios and transistors costing not more than Rs.150 and spare parts and accessories thereof	do	12

135	Dictaphone and similar apparatus for recording sound and spare parts thereof	do	15
136	Batteries other than dry cells	do	13
137	Dry cells	do	1
	Transport equipments		
138	Motor vehicles, motor vessels, motor engines, chassis of motor vehicles, trailors, motor bodies built on the chassis of motor vehicles, bodies built for motor vessels or engines and spare parts and accessories thereof	do	15
139	Motor cycles and motor cycle combinations, motor scooters, mopeds and motorettes and spare parts and accessories thereof	At the point of first sale in the State by a dealer who is liable to tax under section 5	15
140	Boat (canoes, wooden launches)	do	6
141	Machinery and transport equipments (other than those specifically mentioned in the Schedule)	do	8
142	Bicycles, tandam cycles and cycle combinations and accessories and parts thereof	do	6
	Furniture		
143	Upholstered furniture, sofa sets, dressing tables and furniture of all types made of timber, rattan or bamboo	do	7
144	Upholstered furniture supported on steel frames	do	12
145	Safes, almirah and furniture made of iron or steel	do	12
	Clothing		
146	Readymade garments	do	6
147	Hosiery goods	do	3
148	Watch strap made of leather or any other material	do	10
149	Footwear of all kinds (except leather footwear)	do	7
	Professional, scientific and controlling instruments, photographic and optical goods		
150	Binoculars, telescopes and opera glasses	do	15
		At the	. <u></u>

151	Photographic and other cameras and enlargers, lenses, films and plates, paper and cloth and other parts and accessories required for use therewith	point of first sale in the State by a dealer who is liable to tax under section 5.	15
152	Cinematographic equipments, including cameras, projectors and sound recording and reproducing equipments, lenses, films and parts and accessories required for use therewith	do	15
153	Sound transmitting equipments including telephones and loud speakers and spare parts thereof	do	15
	Miscellaneous Manufactured articles		
154	Clocks, timepieces and watches and parts thereof	do	12
155	Gramaphones and component parts thereof and records	do	15
156	Plastics and articles made of plastics	do	8
157	All arms including rifles, revolvers, pistols and ammunitions for the same	do	20
158	Sports goods	do	5
159	Pens, pencils and fountain pens	do	5
160	Ink, other than printing ink	do	5
161	Bullion and species	do	2
162	Jewellery of gold, silver and platinum group metals	At the point of first sale in the State by a dealer who is liable to tax under section 5.	2
	ExplanationWhere a tax has been levied inrespect of bullion		
	and specie, the		
	tax leviable onjewellery of gold,silver and platinum group		
	metals produced		
	out of such		
	bullion and		
	specie shall be		
	reduced by the		
	amount of tax		
1	levied on such	1	

	bullion and specie		
163	Matches	do	15
164	Cigarette cases and lighters	do	15
165	Umbrella	do	5
166	Rain coat	do	8
167	Vacuum flask and other vacuum vessels and parts thereof	do	10
168	PV.C. pipes, alkathene pipes, ploythene pipes, pipes made of synthetic materials	do	8
169	All kinds of laminated sheets and expanded polytsyrene	do	8
170	Candle		